

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-105

IA-2089/2020

In

IB-1443(ND)/2019

IN THE MATTER OF:

M/s. Elite Steels Pvt. Ltd.

Vs.

M/s. Growthways Trading Pvt. Ltd.

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 05.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC

For the Respondent/CD

For the Intervener

:

: Mr. Mohit Nandwani, Advocate for ex-Directors

: Mr. Deepak Anand, Sr. St. Counsel, Mr. Vipul Agrawal, Mr. Aayushmaan, Advocates for Income tax.

ORDER

IA No.2089/2020 :

Counsel for the Resolution Professional is present. Counsel for the Ex-Management is present. Counsel for the Landlord is directed to instruct the Landlord to cooperate with this Authority by providing the information about the records of the Company, for which he will be appreciated and due protection will be provided. This process has to be completed by preparation of an inventory along with the inventory. The record is directed to be submitted to the Registry. The Registry, after verification, will sign and will provide a copy of the inventory to the Landlord or his Authorized Representative. The actual travel /shipment expenses shall be paid by the Ex-Management.

list the matter on 18.1.2021.

- Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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